

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.129**  
TO BE ANSWERED ON 25.11.2024

**Waste Leakage into River**

129. SHRI BENNY BEHANAN

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the plan proposed by the Government to address the issue of waste leakage from the cities into rivers and water bodies; and
- (b) the details of steps taken by the Government to segregate mixed waste to increase the performance of waste-to-energy industry?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

**(a) & (b):**

For addressing the garbage and waste disposal the Ministry has comprehensively revised all waste management Rules, including solid and plastic waste management rules in the year 2016. The Rules, along with the mandate of various Ministries, Departments, Urban Local Bodies, Gram Panchayat, prescribe criteria for setting up of solid waste processing and treatment facility, waste to energy process, site selection etc. The steps taken by the Government to check the pollution of water bodies, inter alia, include formulation and notification of standards for effluents from industries into land masses / water bodies, operations or processes; enforcing of these standards by State Pollution Control Boards ( SPCBs) / Pollution Control Committee (PCCs) through a consent mechanism to establish / operate and regular monitoring; setting up of monitoring network for assessment of water quality; installation of Online Continuous Effluent Monitoring Systems (OCEMS) to check the discharge of effluent directly into water bodies; promotion of cleaner production processes; installation of Sewage Treatment Plants in cities; installation of Common Effluent Treatment Plants for cluster of Small Scale Industrial units etc. Moreover, as per Solid Waste Management Rules, 2016, waste generators are mandated to segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time. Further, waste generators are prohibited from throwing, burning or burying solid waste by them on streets, open public spaces outside his premises or in the drain or water bodies.

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